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		Versus				
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Mr. T.A. Kanjani, Superintendent, Central Excise, Anand. (Advocate-Mr. A.M. Raval)

. Applicant

## Versus

- Union of India, Through, The Secretary, Custom & Central Excise, New Delhi.
- 2. The Manager,(A),
   Central Excise,
   Bombay Central Bombay.
- Additional Collector Custom & Central Excise, Ahmedabad.
   (Advocate\_Mr. P.M. Raval)

.. Respondents

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. R.C. Bhatt .. Judicial Member

## O.A. No. 153 of 1991

## ORDER

Dated: 3.5.1991

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocate Mr. A.R. Raval for the applicant. He has filed a representation against adverse remarks communicated, to him on dt. 2.2.1991. Time will have to be given to respondent authorities to consider and dispose of his representation and he should take recourse to the Tribunal only thereafter or after six months of the date of representation. Application summarily rejected.

(R C Bhatt)
Judicial Member

( P H Trivedi ) Vice Chairman